

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 04-07-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(IBC)/1555(CHE)/2023**

**PETITION NUMBER : CP(IB)/316(CHE)/2021**

**NAME OF THE APPLICANT : P. Eswaramoorthy (RP) of  
M/s. Mallur Siddeswara Spinning Mills  
Pvt Ltd**

**NAME OF THE RESPONDENT(S) : Kashasai Elangkumaran (Erstwhile  
Promoter & Suspended Managing Director)  
of M/s. Mallur Siddeswara Spinning Mills  
Pvt Ltd & another**

**UNDER SECTION : Sec 19(2) & 25(2)(a) of IBC, 2016 r/w Rule  
11 of NCLT rules, 2016**  
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**ORDER**

Ld. Counsel Ms. Deepa Mariappan for the Applicant / RP. Mr. Eswaramoorthy, RP is present in person. Ld. Counsel for R2 is present.

In this case the Applicant RP stated that they have completed the process of breaking open the lock to have access to Corporate Debtor premises and the report is e-filed and physical copy will be filed within 2 days.

In respect of other directions RP has made an Application to SRO for obtaining duplicate copy and the same is in process.

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**In respect of directions to R1 on contempt proceedings, none appear and therefore bailable warrant is issued to enforce his attendance during the next date of hearing. Registry is directed to issue the warrant to SHO concerned for execution of the warrant.**

R2 has filed an Affidavit on 08.05.2024 stating that they do not possess any details of Corporate Debtor including those that are sought by the RP as R3 was never in charge of day-to-day operation or management of the Corporate Debtor. Affidavit taken on record.

List the application for hearing on **22.08.2024**.

**Sd/-**

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

**Sd/-**

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

phk